

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No.6664 of 2026

Aranni Guha : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00333) dated December 19, 2025 [received by the Office of Appellate Authority through RTI Request & Appeal Management Information System(RTI-MIS) portal], wherein it has been submitted that the appellant has not received any response to his application dated November 16, 2025 made under the Right to Information Act, 2005 (“RTI Act”).
2. I note that the aforesaid application was received by SEBI through RTI MIS portal. From the available records, it is observed that a response was issued by the respondent on December 12, 2025 and the same was also uploaded on RTI MIS portal. A copy of the response dated December 12, 2025 is enclosed with this order.
3. I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. It is, however, open for the appellant to file a fresh appeal as per law, if he is not satisfied with the reply provided by the respondent. The appeal is accordingly disposed of.

Place: Mumbai

Date: January 14, 2026

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA